

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3131
TO BE ANSWERED ON 21.03.2017

Moratorium on Industrial Clusters

3131. SHRI DEVUSINH CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Moratorium based on the scale of Comprehensive Environment Pollution Index (CEPI) was imposed in the year 2010 on seven industrial clusters of Gujarat including clusters of Vapi, Ankeshwar and Vatva;
- (b) if so, the details thereof;
- (c) whether the State Government of Gujarat has put forward the case for lifting moratorium from Ankeshwar, Vapi and Vatva industrial clusters as the level of pollution in these areas has gone down by 70%, 75% and 50% respectively and if so, the reaction of the Government thereto; and
- (d) whether the Ministry has carried out the inspection of the concerned areas on 18 and 19 January, 2016 and if so, the time by which the moratorium is likely to be lifted from these areas?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) and (b) Based on the Comprehensive Environmental Pollution Index (CEPI) scores, the Ministry imposed moratorium on 13.01.2010 on consideration of developmental projects in all the 43 identified Critically Polluted Areas (CPAs), including Ankeshwar, Vapi and Vatva industrial clusters, apart from four other clusters of Gujarat.

(c) and (d) Based on a request received from the Gujarat Pollution Control Board, the Central Pollution Control Board (CPCB) conducted monitoring in these three clusters for reassessing the CEPI score which was observed below 70. Taking into consideration the CEPI score and the fact that implementation of action plans for improving environment quality require time to yield results, this Ministry has lifted the moratorium on Vapi, Ankeleshwar and Vatva clusters on 25th November, 2016.
